

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Special Bench)

Item No.-514

IB-1683/ND/2018
IA/2481/2021, IA/5744/2020,
IA/4581/2020, IA/4640/2020

IN THE MATTER OF:

M/s. Crayon Software Experts India Pvt. Ltd.

....Applicant

Vs.

M/s. Vas Data Services Pvt. Ltd.

.....Respondent

SECTION

U/s 9 of IBC CIRP

Order delivered on 10.03.2023

CORAM:

**SHRI ASHOK KUMAR BHARDWAJ,
HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant :
For the Respondent :
For the SBD : Adv Anant Malik, Adv Vediccaa Ramdane
For the SRA : Ms. Aishwarya Adlakha
For the RP : Adv Pankaj Jain, Adv Sarthak Dugar with
Mr. Sunil Kumar Jain

ORDER

IA/4581/2020, IA/4640/2020:-

There is no appearance on behalf of the Applicant. The IA is accordingly
dismissed for non-prosecution.

IA/2481/2021, IA/5744/2020:-

Ld. Proxy Counsel for the Applicant submitted that the connected
matters are listed for 28.03.2023 and prayed for listing the IA along with the

connected matters on same date. On her request, hearing is deferred to
28.03.2023.

Sd/-
(DR. BINOD KUMAR SINHA)
MEMBER (T)

Sd/-
(SHRI ASHOK KUMAR BHARDWAJ)
MEMBER (J)